

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 76598 of 2018

(Arising out of Order-in-Appeal No. 92-93/DGP-ST/2018 dated 13.02.2018 passed by Commissioner of CGST & Central Excise, Siliguri.

Shri Salil Kumar Samanta,

Assistant Manager of
M/s Surya Alloys Industries Ltd., (Rolling Mill Division).
Vill.-+P.O.-Ghutgoria,
Dist.-Bankura W.B. Pin-722202.

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...Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Siliguri.

C. R. Building, Hakimpara,
Haren Mukherjee, Road,
Siliguri-722202.

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...Respondent

APPEARANCE :

None for the Appellant

Shri D. Halder, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER No.75626/2020

DATE OF HEARING : 19.11.2020

DATE OF DECISION : 19.11.2020

PER P.K.CHOUDHARY :

Revenue has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues of Shri Salil Kumar Samanta, (the appellant herein) under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

(P. K. Choudhary)
Member (Judicial)

T.K.